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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

R.A. NO.97/90 in  
O.A.NO.1810/89

DATE OF ORDER: 2.1.1992

SH. TEJA SINGH & ORS.

VS. UNION OF INDIA & OTHERS

O R D E R

This review application has been filed on behalf of the applicants in the O.A.No.1810/89, which was dismissed vide our judgement dated 10.7.1990. We proceed to dispose of the same, by circulation between us, in terms of Rule 17(iii) of Central Administrative Tribunal (Procedure) Rules, 1987, although it has been requested in the review application that it be decided by hearing, which we do not think as necessary.

2. We have considered the various reasonings/grounds, on which the present review application has been based. To our mind, it amounts to reagitating the points which were earlier urged and discussed/decided in our judgement dated 10.7.1990, which does not lie within the scope for review, in terms of Order 47, Rule 1 C.P.C., read with Section 22(3)(f) of the Administrative Tribunal Act, 1985, which provide for the grounds for review.

3. After carefully considering the contents of the present review application, we feel that in case the same is allowed, it would mean that we will be sitting, in judgement, over our own view taken by us, vide the judgement dated

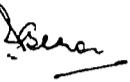
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10.7.1990.

In result, the review application has no merit and is rejected.

  
(I.K. RASGOTRA)

MEMBER(A)

  
(T.S. OBEROI)

MEMBER(J)

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